i

# COUNCIL OF STATES I

.Monday, 10th May 1954

The Council met at a quarter past eight of the clock, MR. CHAIRMAN in the Chair.

#### MEMBER SWORN

Shri Narayandas Daga (Hyderabad).

## ORAL ANSWERS TO QUESTIONS

#### PENSION RULES FOR THE I. A. S. AND I. P. S.

\*591. SHRI S. N. DWIVEDY: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether Government have received any representation from retired Indian Administrative Service and Indian Police Service officers or their associations in regard to the finalisa-tion of the pension rules applicable to those officers; and

(b) whether any conference of the Chief Secretaries of the various States was held to discuss the matter; if so, what was the decision taken at the conference?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : (a) Yes.

(b) A conference of Chief Secretaries was convened last month to discuss the rules and regulations proposed to be framed for the All-India Services. This conference discussed the pension terms of the Indian Administrative Service and Indian Police Service also. Final decision will now be taken by the Government of India in the light of these discussions.

SHRI S. N. DWIVEDY: Sir, may I know why this delay has occurred in this matter though these services were created in 1947? 28 C.S.D.

SHRI B. JN. DATAK: Sir, there is no question of any delay in this matter. An Act was passed in Parliament in 1951 known as the All-India Services Act and then we had to consult the State Governments at various stages and ihc matter is nearing finalisa-tion.

to Questions

SHRI S. N. DWIVEDY: Is it not a fact that in May 1952, a circular was issued by the Central Government asking the State Governments not to pay additional pensions to the All-India Service officers recruited from the Provincial Services?

SHRI B. N. DATAR: We have been issuing circulars from time to time regarding the fixing of the conditions of service.

\*592. [The 'questioner (Shrimati Violet Alva) was absent. For answer, vide cols. 5820-22 infra.]

### EXCAVATIONS IN THE BEEHIVE ISLANDS

\*593. SHRI M. VALIULLA: Will the Minister for EDUCATION be pleased to state whether Government have carried out any excavation in the Beehive Islands, and if so, with what results?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EDUCATION (DR. K. L. SHRIMALI): Yes; bones of various kinds of animals, human skeletal remains and pottery fragments were excavated from kitchen middens and the stratography of the trenches was recorded.

SHRI M. VALIULLA: Sir .....

MR. CHAIRMAN: Where are these Beehive Islands?

SHRI M. VALIULLA: Sir, they are in the Nicobar and Andaman Islands. May I know from the Government whether any researches are going on on the results of these excavations?

DR. K, L. SHRIMALI: Yes, they are under investigation.

SHRT M. VALIULLA: Is it conducted at Port Blair or at headquarters?

DR. K. L. SHRIMALI: The headquarters are at Port Blair.

SHRI M. VALIULLA: May I know what are the results of the researches conducted on the excavations conducted so far?

DR. K. L. SHRIMALI: Sir, we have not yet arrived at any definite conclusions. The materials are under investigation.

SHRI M. VALIULLA: For how long have these excavations been going on?

DR. K. L. SHRIMALI: The headquarters of the sub-station of the Department of Anthropology was established in 1951 and the investigations have been going on since then.

SHRI V. K. DHAGE: Why has this name of "Beehive Islands" been given to these islands?

MR. CHAIRMAN: That does not arise.

#### HUNGER-STRIKE AT KANPUR

\*594. SHRI S. N. MAZUMDAR: Will the Minister for DEFENCE be pleased to state:

(a) whether it is a fact that some workers of the Government Harness and Saddlery Factory at Kanpur are on hunger-strike before the fjactory gate since the 21st April last;

(b) if so, what is the number of workers who are on such strike and what are the reasons for their going on strike;

(c) whether the grievances for the Tedress of which the workers have gone on hungerstrike were placed before the authorities and whether any action has been taken in the matter by the authorities; and

(d) whether any step has been taken or is being taken to persuade the said workers to give up their hunger-strike? THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA): (a) and (b). Four workers of Harness and Saddlery Factory, Kanpur, were reported to have gone on hunger-strike in front of the factory gate from the 21st April 1954. Three more workers joined them on 26th April. It has since been reported that the hunger-strike was called off on 1st May.

to Ouestions

120 machinists from Ordnance Factory, Kanpur, 14 from Riflle Factory, Ichhapore, and 6 from Ordnance Factory, Muradnagar, who were rendered surplus to requirements, were provided with alternative appointments as stringers for the manufacture of camouflage nets and rope splicers at Harness and Saddlery Factory, Kanpur, on the same scale of pay. They would have been retrenched if they had not been provided with these alternative appointments. Some of these workers, however, decided to go on hunger-strike in order to bring pressure on the Government to re-transfer them *to* the parent factories in their original trade.

(c) and (d). They were informed that as and when vacancies of machinists occurred they would be reappointed in their original trade and that the hunger-strike was absolutely a wrong weapon for pressing such demands. The hunger-strike has already been called off.

SHRI S. N. MAZUMDAR: Is it not a fact, Sir, that the representatives of the employees had placed before the Government certain suggestions which if accepted would not have led to the circumstance of rendering some of the workers surplus, the suggestions being directed to the utilisation of the full capacity of the ordnance factories?

SHRI SATISH CHANDRA: I am not aware of that.

SHRI S. N. MAZUMDAR: How is that? Has not the Government appointed a commission to enquire into